
(2021) 02 SEBI CK 0063

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No, 96 Of 2021, Appeal No. 76 Of 2021

IL & FS Securities Services Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 10-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0063

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pradeep Sancheti, Shrey Sancheti, Adarsh Saxena, Rohan Banerjee, Aditya Sikka, Vikash Jha, Nikitha Shenoy, Mitakshi Lakhani, Drishti Das, Varun Srinivasan, Rafique Dada, Nidhi Singh, Deepti Mohan, Kinjal Bhatt, Drashti Jani

Judgement

1. We have heard Mr. Sancheti, the learned senior counsel for the appellant and Mr. Dada, the learned senior counsel for the respondent through

video conference. The Urgency Application is disposed of. Order reserved. Written submissions may be filed within a week.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.